

NOTIFICATIONS UNDER FOREIGN EXCHANGE
REGULATION ACT 1947, ALL INDIA
SERVICES ACT, 1951, CENTRAL
EXCISES AND SALT-ACT 1944, AND
CENTRAL EXCISE RULES, 1944

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI P.C.
SETHI) : I beg to lay on the Table—

(1) A copy of the Non-Resident (Ex-
ternal) Accounts Rules, 1970 (Hindi and
English versions) Published in Notification
No.G.S.R. 255 in Gazette of India dated
the 21st February, 1970, under sub-section
(3) of section 27 of the Foreign Exchange
Regulation Act, 1947. [Placed in Library.
See No. LT-2860/70]

(2) A copy of the Civil Service (Second
Amendment) Regulations, 1970, published
in Notification No.S.O. 399 in Gazette of
India dated the 7th February, 1970, under
sub-section 2 of section 3 of the All India
Services Act, 1951. [Placed in Library.
See No. LT-2861/70]

(3) A copy of the Central Excise (Fourth
Amendment) Rules, 1970 (Hindi and Eng-
lish versions) published in Notification No.
G.S.R. 183 in Gazette of India dated the
31st January, 1970 (English version) and the
28th February, 1970 (Hindi version), under
section 38 of the Central Excises and Salt
Act, 1944. [Placed in Library. See No.LT-
2862/70]

(4) A copy each of the Notification Nos.
G.S.R. 261, 262 and 264 published in Ga-
zette of India dated the 20th February, 1970
(English version) and 7th March, 1970
(Hindi version) issued under the Central
Excise Rules, 1944 together with explana-
tory memoranda. [Placed in Library. See
No.LT-2863/70]

DEMANDS FOR SUPPLEMENTARY
GRANTS (GENERAL), 1969-70

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI P.C.
SETHI) : Sir, I beg to present a statement
showing Supplementary Demands for
Grants in respect of the Budget (General)
for 1969-70

MR.SPEAKER : I have to inform the
House (Interruptions).

SHRI M.L. SONDHY : On a point of
order, Sir. How can Ministers stand up
when you are standing? You name them.
What is this? Otherwise I will name them.
(Interruptions)

MR. SPEAKER : He himself is not
observing the rule and he is asking others
to observe it.

12.41 hrs.

RESIGNATION OF MEMBERS

(Shri B. Bhagavati)

MR.SPEAKER : I have to inform the
House that Shri B.Bhagavati, an elected
Member of Lok Sabha from Tezpur consti-
tuency of Assam has resigned his seat in
Lok Sabha with effect from the 15th March,
1970.

MATTER UNDER RULE 377

SEATING ARRANGEMENT IN THE HOUSE

SHRI JYOTIRMOY BASU (Diamond
Harbour) : Mr. Speaker, Sir, under Rule
377, I hereby raise the following for your
ruling involving Dr. Ram Subhag Singh,
the leader of Congress (Organisation) and
Shri Sheo Narain, a Member of the House
belonging to the said party. This arises out
of utterances made on the floor of the
House on 13.3.70 in which you will notice
from the proceedings that two hon. Mem-
bers mentioned between them the follow-
ing :

"It is incorrect to make the Deputy-
Speaker sit here."

—and also—

"This is the seat of the Opposition and
not of the Deputy-Speaker."

I am astounded at the bankruptcy of his
leadership. He has nothing better, it ap-
pears, to aim at than the seat of the Deputy
Speaker in this House; he has nothing more
worthwhile to fight for than a patch of
cushioned wood where he can rest his
haunches.

The present seat that is occupied by the
Deputy-Speaker in the House was allotted
by your goodself and the Deputy-Speaker,
to our mind, is fully justified in working
use of the said seat. According to "The
Practice and Procedure of Parliament" by
Kaul and Shakhder, I quote:

"The Deputy-Speaker is allotted the first seat in front row on the left of the Chair. The Leader of the Opposition, if any, is allotted a seat in the front row next to the Deputy-Speaker".

I invite your attention to this and I request you to give your ruling in this regard on the floor of the House.

SHRI J.M. BISWAS (Bankura) : I also want to raise a point....

SHRI BAL RAJ MADHOK (South Delhi) : Mr. Speaker, Sir.... (Interruption).

MR. SPEAKER : Order, order. I am on my legs.

This is by Shri Jyotirmoy Basu; I have received others from Shri Amrit Nahata and Shri Shashi Bhushan. I have also received a letter from the hon. Deputy-Speaker. (Interruptions) Please leave it to me. It is my discretion to allot seats. Mr. Banerjee, you get up with the book of Rules on every issue. Please sit down. It is my discretion. I am going to give my ruling....

SHRI BAL RAJ MADHOK : I want to make a submission.

MR. SPEAKER : No please; I am on my legs.

This question was raised without any motion earlier also. I had explained the whole position. I told Dr. Ram Subhag Singh also. This is an old practice and it is also being followed everywhere. The first seat to the left is occupied by the Deputy-Speaker. (Interruption)

DR. RAM SUBHAG SINGH (Buxar) : This practice is nowhere. It did exist in India before the Leader of the Opposition was recognised here.

MR. SPEAKER : We are going to stick to it. The Deputy-Speaker will occupy that seat.

SHRI SURENDRANATH DWIVEDI (Kendrapara) : Before you take a decision, I want to submit one thing. This practice

might have been followed in other Legislatures or Parliaments where there is no recognised Leader of the Opposition. We had none before. For the first time, you, Sir, had the honour to recognise the Leader of the Opposition in this democratic Parliament. We would like to know, if there is a recognised Leader of the Opposition, according to convention or parliamentary practice or even etiquette whether it is right and proper for you to give to the Deputy-Speaker the seat which, for all practical purposes, should be allotted to the Leader of the House. This is the point. (Interruptions)

SHRI RANGA (Srikakulam) : I do not want to repeat what my hon. friend, Shri Dwivedy, has said. I agree with him. I want to remind you of the letter I have myself written to you much earlier requesting that you be good enough to change the earlier practice of setting the Deputy Speaker here first on the Opposition side and you be good enough to allow that seat to the Leader of Opposition. Now that you have come to recognize an official Leader of Opposition, it is only proper that you kindly keep an open mind and give proper consideration to it and at the proper time make the change as soon as possible.

DR. RAM SUBHAG SINGH : You said that it was the practice that the Deputy Speaker used to occupy the first seat on the Opposition. At that time there was no recognised Leader of Opposition. Now that there is a leader of opposition, the seat should go to him. Therefore, I object to the allotment of this seat to the Deputy Speaker and I request you to revise your decision.

SHRI S.M. BANERJEE (Kanpur) rose.

MR. SPEAKER : I know the ruling. I have seen it. That is before me.

श्री स० मो० बनर्जी : प्राप ने अभी जं रुलिंग दी है....

MR. SPEAKER : There is no question of ruling. It is a question of allotment of seat by me.

SHRI S. KUNDU (Balasore) : Sir, you can do it in your Chamber.

SHRI M. L. SONDHI (New Delhi) : Sir, for important matters like the trouble in Cambodia and other matters you find no time but for allotment of seat and other matters you devote half an hour. India is the Chairman of International Control Commission. It is a serious matter. *(Interruptions)*. I have also a right to have your attention. Is this House not to take any interest in foreign affairs? India is a country which is regarded as a major power. We have in that context to take an interest in the international affairs. In Cambodia in the last few days a very unusual situation has arisen and India is the Chairman of the ICC. Where is our Foreign Minister? We talked about his letter of resignation. Sir, he has been a disgrace to us since the time he went to Rabat Conference. He is a disgrace to us. He has not bothered about coming here to discuss the situation in Cambodia. We are not honouring the pledge given to the Prince of Cambodia. Why should we not pay any attention to the international affairs? *(Interruptions)* I am prepared to bring to your attention the feeling for your intellectual guidance.

MR. SPEAKER : I have not allowed.

श्री प्रकमदीर शर्मा (हापुड़) : अध्यक्ष महोदय, मेरा एक निवेदन है कि यह जो सारा विवाद उठ खड़ा हुआ है उसका समाधान इसी बाढ़ पर समाप्त हो जायेगा कि हमारे संविधान में एक बड़ी स्पष्ट व्यवस्था है और मैं समझता हूँ कि आप का ध्यान उस ओर आकर्षित कर दिया जाये तो आपको निर्णय लेने में बड़ी सुविधा होगी। संविधान की स्पष्ट व्यवस्था यह है कि जहाँ संविधान में किसी बात का स्पष्ट उल्लेख न हो वहाँ जो इंग्लैंड में प्रथा है हम लोग उसको फालो करें। हमारे संविधान में इस सम्बन्ध में कोई भी निर्देश नहीं है कि जो बिप्टी स्वीकर हूँ हाउस में उनके बैठने का स्थान कौन सा नियत किया जाये।

इस देश की परम्परा यह है कि प्रधान मंत्री के बाद जो विरोधी दल का मान्य नेता होता है प्रधान मंत्री के बाद दूसरा नम्बर उसका होता है और विरोधी दलों की ओर

हाउस में पहला स्थान उसको दिया जाता है जो विरोधी दल का अधिकृत नेता होता है। जब वहाँ इस प्रकार की परम्परा है तब हम उसी को क्यों न मानें? जैसा श्री द्विवेदी ने कहा अब तक हमारे यहाँ कोई अधिकृत विरोधी दल नहीं था और अधिकृत विरोधी दल का नेता भी नहीं था। अब चूँकि अधिकृत विरोधी दल है और उसके नेता को अधिकृत विरोधी दल के नेता का स्थान दिया गया है इसलिये उसी परम्परा का निर्वाह यहाँ भी होना चाहिये जिस का इंग्लैंड में किया जाता है, और जिसका आधार मानकर हमारे नियमों का निर्माण हुआ है।

SHRI S. M. BANERJEE : You gave permission to Mr. Prakash Vir Shastri. You gave permission to Mr. Ranga. But whenever I stand you are allergic to me. *(Interruptions)*

You gave me permission. *(Interruption)*

MR. SPEAKER : This is before me. I am looking into that.

SHRI S. M. BANERJEE : You called me, Sir: I took your permission; meanwhile so many others got up.

MR. SPEAKER : I told Mr. Madhok let him come out in a minute with what he wants to say.

SHRI S. M. BANERJEE : You allow everyone except me, what is this, Sir? *(Interruption)*

MR. SPEAKER : Come out with what you want to say. Shouting does not solve any purpose.

श्री रामाबतार शास्त्री (पटना) : आप शाउट करवाते हैं।

SHRI S. M. BANERJEE : I am not shouting; I never believe in shouting. Whenever you call some body, kindly stick to it. *(Interruption)*

MR. SPEAKER : Don't make noise at the back.

SHRI S. M. BANERJEE : How can I say anything without pronouncing the

word? Sir, I have never seen any Speaker speaking so much....(Interruption)

MR. SPEAKER : I have never seen a Member all the time on points of order..

SHRI SAMAR GUPHA (Contai) ; What he said is very objectionable.

AN HON. MEMBER : It must be expunged.

MR. SPEAKER : I will have to deal with that Member, (Interruption) All right; what is the point of order?

SHRI S. M. BANERJEE : I have a submission to make. You have said about this convention regarding the seat of Deputy Speaker. Dr. Swell who is a Deputy Speaker today also belongs to the Opposition, Sir.

I have seen this practice in this House earlier—I have been a Member of this House since 1957. In 1952 when I came—I was not Member of the House then—the Deputy Speaker occupied that seat. Sardar-Hukam Singh was a member of the Opposition; he belonged to the Akali Dal; he used to sit there. I wish to tell you and through you to the House, Sir that Dr. Swell is an elected representative; he belongs to the Opposition; practically all Opposition—with the exception of some only—have elected him to this office as Deputy Speaker. We have to show him respect as Member of the Opposition who is today occupying the post of Deputy Speaker also. (Interruptions)

MR. SPEAKER : Mr. Madhok, what is your point of order ?

SHRI BAL RAJ MADHOK : I have to tell you something about the special situation in Kashmir.

MR. SPEAKER : No, no. Not now. (Interruption)

SHRI BAL RAJ MADHOK : I don't want to shout; but it is my right to bring before you and through you to this House a situation that is developing which is very dangerous situation, Sir. Here in Jammu and Kashmir State there are 71 Members out of which 61 belong to the ruling party, out of which 32..(Interruption)

MR. SPEAKER : Order please. Let me decide about my previous ruling before you proceed further.

SHRI BAL RAJ MADHOK : That you might consider.

MR. SPEAKER : I wanted to see about that. (Interruption)

SHRI M. L. SONDHI : There must be some priority. The people of India are agitated about serious matters. You must cooperate with all sections of the House, not only with certain sections. You won't allow Kashmir or Cambodia or any other serious matter. For seating arrangement you allow so much time.

13 hrs.

MR. SPEAKER : So far as the seat of the Deputy-Speaker is concerned, I have to read and find out; I have not only to be guided by the House of Commons but I have to be guided by our own convention also which has come to be a sort of procedure now. I have seen in the past also there were Oppositions here, and we treated the member of the largest group as the Opposition sometimes in this House, even if there was not a regular Opposition party....

SOME HON. MEMBER : But there was no Leader of the Opposition then. There were only Opposition groups before.

MR. SPEAKER : So, for as other matters are concerned, so far as his position as a leader of the Opposition is concerned, that comes from him and not from his capacity as Deputy Speaker. It is the seat that has always been occupied by the Deputy-Speaker....

SHRI RANGA : I would submit that instead of giving a ruling just now, you may consider the matter and then give your ruling.

श्री रवि राय (पुरी) : आप जाशी जी को सुन लें ।

श्री सधु लिंगये : निर्णय देने से पहले आप जेसी जी को सुनने वाले थे । उनको विज्ञान समाप्तों का अनुभव है ।